

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 350/24/2017

Date of order : 15.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member

**CHANDAN KUMAR DE**  
 S/o Late Nani Gopal De,  
 Working as Technician Gr. III in  
 Carriage & Wagon Workshop,  
 Eastern Railway, Liluah,  
 Dist. - Howrah  
 R/o Subhashpally,  
 Manna Bagan, PO- Khatisani,  
 Dist. - Hooghly,  
 Pin - 712138.

## ...APPLICANT

## VERSUS

1. Union of India, service through  
 The General Manager,  
 Eastern Railway,  
 17 Netaji Subhas Road,  
 Kolkata - 700001
2. The Chief Works Manager,  
 Eastern Railway,  
 Liluah - 711204
3. The Dy. Chief Mechanical Engineer (Carr)  
 Carriage & Wagon Workshop  
 Eastern Railway,  
 Liluah - 711204.
4. The Workshop Personnel Officer,  
 Carriage & Wagon Workshop,  
 Eastern Railway,  
 Liluah - 711204.

## ...RESPONDENTS.

For the applicant : Mr.D.K.Mukhopadhyay, counsel

For the respondents: Mr.A.K.Banerjee, counsel

O R D E R (ORAL)

Heard Mr.D.K.Mukhopadhyay, Id. Counsel appearing for the applicant  
 and Mr.A.K.Banerjee, Id. Counsel appearing for the respondents.

2. By this OA the applicant prays for a direction upon the respondent authorities to consider two-third of pensionary benefits as compassionate

allowance since he was removed from service only for unauthorised absence after rendering 13 years and 6 months' service, as provided under Railway Service (Pension) Rules, 1993 and further clarified by the Railway Board in RBE No. 164 of 2008.

3. Ld. Counsel for the applicant submits that the reliefs, as prayed for by the applicant, have been granted to him and as such the OA has become infructuous.

4. Therefore the OA is disposed of as becoming infructuous. No costs.

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(MANJULA DAS)

JUDICIAL MEMBER

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